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NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH,

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, NATIONAL
COMPANY LAW TRIBUNAL, HELD ON 12.05.2020 AT 2.30 PM THROUGH VIDEO
CONFERENCING:

PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL

APPLICATION NUMBER : IA/333/IB/2020 IN
PETITION NUMBER : CP/738/IB/2018
NAME OF THE PETITIONER(S) : M/S . COCHIN SHIPYARD LTD (TEBMA SHIPYARD)
NAME OF THE RESPONDENT(S) :
UNDER SECTION : SEC 60(5) OF IBC, 2016

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ORDER

Mr. Ravi Rajagopalan, Advocate present through Video Conferencing Platform for the Applicant. The Application filed by the Applicant is premature as the Lockdown is still in vogue even according to the Applicant and once the Lockdown is lifted and immediately thereafter let an Application be filed by the Applicant seeking for exclusion of time as envisaged under the Resolution Plan. The said Application will be dealt on merits and in accordance with law including the law as laid down by the Hon'ble Supreme Court by virtue of its Order dated 23.03.2020 in suo-motto in W.P.(Civil) No.3/2020 made effective from 15.03.2020. Accordingly this Application is **disposed of**.

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)